

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:6260  
ANSWERED ON:15.05.2012  
FUNDS TO NGOS  
Laguri Shri Yashbant Narayan Singh

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) the details of the funds/grants allocated/released to the Non-Governmental Organisations (NGOs)/other sports organisations for promoting sports and youth affairs under the various schemes implemented by the Union Government during each of the last three years and the current year, State-wise including Odisha, scheme/ programme-wise and NGOs-wise;
- (b) the details of the work carried out by the said NGOs during the said period;
- (c) whether the Government has conducted any review of the said work; and
- (d) if so, the outcome thereof?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) The details of the funds/grants allocated/released to the Non- Governmental Organisations (NGOs)/other sports organisations for promoting sports and youth affairs under the various schemes implemented by the Union Government during each of the last three years State-wise including Odisha, scheme/programme-wise and NGOs-wise are given in Annexure.

(b) to (d): Department of Youth Affairs:

Under the Scheme of NPYAD, grants are released for five programme areas, such as Youth Leadership and Personality Development, Promotion of National Integration, Promotion of Adventure, Development and Empowerment of Adolescents and Technical and Resource Development by the Non-Governmental Organizations. The review of the work is done on the basis of the details submitted by the grantee organization, on completion of the programme/ activities, along with performance report, list of participants indicating their age, gender, caste, funds utilization certificate and Accounts Statement duly signed by a Chartered Accountant, and an Inspection Report signed by either a State Govt. Officer or by a District Youth Coordinator of NYKS only. Based on the review, the scheme is modified from time to time to make it more meaningful.

Department of Sports:

The details of work carried out by the said NGOs/Organisations during the period related to the following items:

- (i) Engagement of coach (es) on contract basis for imparting training to the disabled children enrolled in their Institutes/schools.
- (ii) Procurement of sports equipment (both consumables and non-consumables)

The Ministry has requested the Office of the Chief Commissioner of Persons with Disabilities to arrange visits/inspections by the respective state Commissioners for Persons with Disabilities of the concerned NGOs located in State and submit the reports to the Ministry. Ministry has so far received reports in respect of two States. The reports received show satisfactory implementation of the scheme.